

(a) the total released by the Central Government to Maharashtra during the past three years for implementing accelerated urban water supply programme.

(b) the details of achievements made during the above period;

(c) the details the funds sought for the current year and funds approved; and

(d) the fresh proposals sent by the State Government and the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) A total of Rs. 214.16 lakhs has been released to the Govt. of Maharashtra during 1993-94, 1994-95 and 1995-96 for implementing 10 water supply schemes sanctioned under the Accelerated Urban Water Supply Programme.

(b) As per the information available as on 31.3.96, the State Government is reported to have incurred an expenditure of Rs. 23.38 lakhs.

(c) In the current financial year no specific request has been made by the State of Maharashtra. The State Government of Maharashtra, as against its matching share of Rs. 214.16 lakhs has so far released only Rs. 100 lakhs under the programme. However, during the current year under the programme, an additional amount of Rs. 85 lakhs has already been released to the State Government by the Central.

(d) The Detailed Project Reports for Water Supply schemes for 18 towns have been received from the State of Maharashtra, one of which has been examined and comments conveyed to the State Government. Approval of other schemes is subject to the release of matching share by the State Government, expenditure incurred on already sanctioned scheme and availability of funds.

Master Plan

1919. SHRI K. PRADHANI :

SHRI SATYAJITSINH DULIPSINH GAEKWAD :

Will the PRIME MINISTER be pleased to state :

(a) whether a Committee of Delhi Legislature has observed that the Delhi Master Plan is out of date and is more theoretical than practical;

(b) if so, the steps taken/proposed to be taken to review and revise the Master Plan in the light of the said Committees's observation;

(c) whether building bye-laws of Delhi are also being revised;

(d) if so, the details thereof;

(e) whether the DDA has suggested some changes in the Master Plan; and

(f) if so, the details thereof including the proposal of the Government to include or exclude them ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) No, Sir.

(b) Constant monitoring and review of the plan is made to ensure effective implementation of Master Plan. MPD-2001 is also under review. A Steering Committee was constituted in August, 1994 headed by Chairman, Delhi Urban Art Commission for guiding the review of Master Plan and to suggest measures to enhance its effectiveness. The Steering Committee finalised its report in September, 1996. MPD-2001 is proposed to be updated in the light of the recommendations of the Steering Committee.

(c) and (d) Yes, Sir. In pursuance to the order of Delhi High Court dated 27.5.92 directing the Central Government to reframe Building Bye-laws, 1983, a High Powered Committee constituted under the Chairmanship of Secretary (UD) reviewed the Building Bye-laws and the draft of the revised Building Bye-laws was filed before the Delhi High Court. In the meantime, Delhi Municipal Corporation Act, 1957 was amended vesting the powers to frame and finalise the Bye-laws with the Central Government instead of the local bodies. Final order was passed by Delhi High Court on 10.2.95 directing the Central Government to finalise the new Building Bye-laws as early as possible. In pursuance of these orders, copies of the draft Bye-laws were forwarded to NDMC and MCD for issue of public notice inviting objections/suggestions in regard to the provisions of the proposed bye-laws in terms of the provisions contained in the DMC Act, 1957 and NDMC Act, 1994. The public notice have since been issued by NDMC and MCD. The Government of NCT of Delhi has constituted a Committee under the Chairmanship of Prof. V.K. Malhotra, M.P. to examine the objections/suggestions. The Committee is in the process of finalising these bye-laws.

(e) and (f) As in (b) above.

[Translation]

ISRO Espionage Case

1920. SHRI MULLAPPALLY RAMACHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether the enquiry into the Espionage case at ISRO, Trivandrum, has been completed;

(b) the details of findings therein; and

(c) the action taken by the Government thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (c) On completion of the alleged ISRO espionage case, the Central Bureau of Investigation (CBI) have filed a final report before the Chief Judicial Magistrate (CJM), Erankulam, praying for discharge of all the six accused persons, as there was no espionage involved. The CJM, in his order dated 2.5.1996, agreeing with the report of the CBI, discharged all the six accused.

Subsequently, however, the Government of Kerala have issued Notifications withdrawing the consent accorded to the CBI for investigating the alleged espionage case and ordered a further investigation in the case by the Kerala Police. The decision of the Government of Kerala for further investigating the case has been upheld by the Kerala High Court.

Three of the accused persons in the case and the CBI have separately filed special leave Petitions in the Hon'ble Supreme Court challenging the judgement of the Kerala High Court. The matter is presently sub judice.

Liquified Natural Gas Base

1921. SHRI DATTA MEGHE : Will the PRIME MINISTER be pleased to state :

(a) whether the State Government of Maharashtra has submitted any proposal by Union Government for setting up a Liquified Natural Gas Base at the sea-shore of the State;

(b) if so, the details thereof; and

(c) the action being taken by the Union Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) No, Sir.

(b) and (c) Do not arise.

UPSC Examinations

1922. SHRI HARIVANSH SAHAI : Will the PRIME MINISTER be pleased to state :

(a) whether Union Public Service Commission proposed to hold examination in regional languages;

(b) if so, whether priority will be given to those taking examination in the official language (Hindi); and

(c) whether some additional per cent would be given to candidates belonging to non-Hindi speaking States ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE

MINISTRY OF PARLIAMENTARY AFFAIRS (SHIR. S.R. BALASUBRAMONIYAN) : (a) The Question of introduction of all the Indian languages included in the VIIIth schedule to the constitution in the examinations conducted by the UPSC was examined by Dr. Satish Chandra Committee. Its recommendations are still under examination. As the issues are important and have evoked diverse reaction. Government's effort is to arrive at a consensus.

(b) and (c) In view of (a), does not arise.

[English]

Capart

1923. SHRI BHAKTA CHARAN DAS : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the details of projects being undertaken under the CAPART in Orissa for the last two years;

(b) the amount sanctioned and actually released for those projects during the above period; and

(c) the achievements made so far from these projects in the State ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (c) During the last two years, i.e. 1994-95 and 1995-96, CAPART has sanctioned 211 projects to voluntary organisations in Orissa covering the programmes/schemes of Jawahar Rozgar Yojana (JRY), Development of Women & Children in Rural Areas (DWCRA), Accelerated Rural Water Supply Programme (ARWSP), Central Rural Sanitation Programme (CRSP), Promotion of Voluntary Action in Rural Development (PC), Organisation of Beneficiaries (OB), Indira Awas Yojana (IAY) and Advancement of Rural Technology Scheme (ARTs). During this period, the amount sanctioned and the amount released to voluntary organisations in Orissa by CAPART was Rs. 791.80 crores and Rs. 504.00 crores respectively. The sanctioned projects are at various stages of implementation.

Joint-Venture Power Project

1924. DR. T. SUBBARAMI REDDY :
SHRI SUBRAHMANYAM NELAVALA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Hindustan Petroleum Corporation is proposing to set up 500 MW thermal power plant as a joint venture project with the APSEB at Visakhapatnam;

(b) if so, the capacity and total cost of expenditure involved in setting up this power project;

(c) whether the project is to be based on residual produce from the Viskhapatnam HPCL unit as a fuel; and